

(✓)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.2663/97

New Delhi: this the 16th day of December, 1998.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A)

Shri Narbada Prasad,
16/2, MES Centre,
Prabon Road,
Delhi-054

..... applicant.

(By Advocate: Shri C. Hati).

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block,
New Delhi -011.

2. The Chief Engineer,
Western Command,
Chandimandir,
Chandigarh.

3. The Garrison Engineer(I) R & D,
Lucknow Road,
Delhi - 054. Respondents.

(By Advocate: Shri R. V. Sinha)

ORDER

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Applicant impugns respondents' orders dated 9.10.96 (Annexure-A1) and seeks compassionate appointment

2. Heard both sides.

3. It is well settled that the claim for compassionate appointment should not be pressed with a view to bypass the normal channels for seeking employment. Compassionate appointment forms an exception to the constitutional provisions which guarantee to all Indian citizens equality in matters of employment, and is to be granted only in exceptional circumstances, to save the deceased employees' dependants from severe economic indigence.

4. During hearing I was informed that applicant

(8)

mother had also passed away, and as per her own representation dated 12.9.96 (Annexure-A7) her family consisted of her late husband and 3 sons, two of whom are already in service; the third being applicant himself. Thus none can be said to be presently dependent on the deceased Govt. employee. That apart, serious allegations have been made in respect of the age certificate submitted by applicant which have not been satisfactorily rebutted in rejoinder, or during hearing.

5. The OA therefore warrants no interference.

It is dismissed. No costs.

inf/dg
(S. R. ADIGE)
VICE CHAIRMAN (A).

/ug/